

5. Conveyance Officer is entitled to the facility of the use of Corporation's car for official as well as private purposes as per the guidelines of Ministry of Finance (Bureau of Public Enterprises).
6. Residential accommodation IOG arrange to provide residential accommodation to the officer. If the accommodation is owned by IOG and is unfurnished, the officer is to pay rent @ 10% of his emoluments or standard rent whichever is less. If the accommodation is hired, the ceiling for the monthly rental would be as per guidelines of the Ministry of Finance (Bureau of Public Enterprises) and the officer will pay 10% of his emoluments for the accommodation. Failing provision of residential accommodation by IOG, the officer will receive house rent allowance as admissible under the rules of Indian Oil Corporation.

Chronic power shortage in Eastern States particularly in Bihar

7851. SHRI HARINATHA MISRA:
Will the Minister of ENERGY AND COAL be pleased to state:

(a) what steps the Union Government have in view to meet the chronic power shortage in the Eastern States, particularly in Bihar; and

(b) whether Government is alive to the poor performance of the thermal power stations in the region?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The Eastern Region is facing chronic power shortage primarily due to poor performance of the thermal power stations in the region and also due to drought conditions last year. Plant betterment schemes are being drawn for improving the performance of thermal power station on the basis of the report of Task Force deputed by the Central Government. Assistance is also being taken from British experts in improving the the operation and maintenance practices for the power station of D.V.C. Assistance has been sought from Russian organisations to send a team of experts to identify the inadequacies in the equipment and require-

ment of spare parts in the generating sets of Soviet origin installed at Patratu thermal power station. Crash programme of training operators as well as operation and maintenance engineers of all the thermal power station in the Eastern region is being organised in the Training Institute set up for the purpose at Durgapur. Whenever possible depending upon the system conditions in the other regions, assistance to the eastern region is also being arranged from other States. The capacity utilisation of thermal power plants in the Eastern Region during the year 1979-80 was 40.3 per cent as against All India level of about 45 per cent. A number of steps are being taken to improve the capacity utilisation of thermal power stations. These steps include:

(i) concerted efforts for early stabilisation of the newly commissioned thermal generating units;

(ii) identification of deficiencies in design, equipment etc. and expeditious completion of the project renovation programme at a number of thermal power stations;

(iii) organisation of intensive training programme in operation and maintenance of thermal power plants;

(iv) supply of requisite quantity and quality of coal to thermal power stations;

(v) arranging assistance to the power stations in procurement of spare parts;

(vi) introduction of modern maintenance techniques including preventive maintenance practices; and

(vii) arranging visit of experts from various disciplines to power stations for assisting SEBs to prepare Plant Betterment programmes

for improving the performance of the power stations.

During the plan period 1980-85 additional generating capacity of 3323 comprising of 503 MW hydro and 2820 MW thermal is programmed to be added in the Eastern Region and out of which 725 MW will be added in the Bihar system. A statement showing the State-wise addition in the installed capacity of the Eastern Region States during 1980-85 is attached.

Statement

ADDITIONS IN THE INSTALLED CAPACITY FROM ONGOING/SANCTIONED SCHEME DURING 1980-85

Name of Scheme/State	Total	Benefits during the year (MW)					Total
	T.C MW	1980-81	81-82	82-83	83-84	84-85	80-85
1	2	3	4	5	6	7	8
BIHAR							
Subernrekha	2 × 65	65	65
Patratu 9th & 10th Unit	2 × 110	110	110	..	220
Barauni 6th & 7th Unit	2 × 110	..	110	110	220
Muzaffarpur (TI)	2 × 110	110	110	220
Sub-Total :		65	110	220	220	110	725
D.V.C. :							
Durgapur 4th	1 × 210	210	210
Panchet Hill (H)	1 × 40	40	..	40
Bokaro 'B'	1 × 210	210	210
Sub-total :		210	40	210	460
ORISSA :							
Talcher Extn.	2 × 110	110	110	220
Rengali (H)	2 × 50	100	..	100
Upper Kolab (M)	3 × 80	80	160	240
Sub-Total		110	110	..	180	160	560

1	2	3	4	5	6	7	8
WEST BENGAL:							
Jaldhaka	2 × 4	..	8	8
Santalidih 3rd & 4th	2 × 120	120	120
Bandal Extn.	1 × 210	210	210
Kolaghat	3 × 210	..	120	210	210	..	630
DPL Extn.	1 × 110	110	110
CESC	4 × 60	120	120	..	240
Raman II (H)	4 × 12.5	50	50
Sub-Total			330	218	440	330	1368
CENTRAL :							
Farakka (T)	3 × 210	210	210
Sub-Total :			210	210
Total E.R. (Hydro) :			65	8	..	220	210
Total E.R. (Thermal) :			650	430	660	550	530
Total (E.R.) (Hydro + Thermal) :			715	438	660	770	740

Investigations against D.A.V.P. Officials

7852. SHRI NIREN GHOSH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) names of the officials of DAVP against whom preliminary enquiries have revealed *prima facie* charges in the award of work to printers;

(b) what are the charges;

(c) names of the 3 officials of DAVP against whom Departmental proceedings have already been initiated and what are the results thereof;

(d) what are the results of the CBI detailed investigation in respect of 3 cases against whom there are alleged charges of corruption; and

(e) details of the above 3 cases and names of persons connected therewith?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) to (e). Seven cases of alleged corruption, negligence and administrative lapses in DAVP came to light some time ago. One case was investigated departmentally and it revealed *prima facie* charges of administrative lapses on the part of the then Director and corrupt practices on the part of one Deputy Director and one Assistant Production Manager. Departmental proceedings have already been initiated against the above mentioned officers. In two cases CBI investigations have revealed *prima facie* charges of corruption and negligence in the performance of